

2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 208 198 8
T.A. No.

DATE OF DECISION 15.2.1988

Shri M.S. Bhatnagar

Applicant
Petitioner

Applicant in person.

~~Advocate for the Petitioner(s)~~

Versus

Union of India & others

Respondents

None

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether to be circulated to all the Benches? *No*

K. Madhava Reddy
(Kaushal Kumar)
Member

K. Madhava Reddy
(K. Madhava Reddy)
Chairman

15.2.1988

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

3

REGN. NO. OA 208/88

Date of decision: 15.2.88

Shri M.S.Bhatnagar

Applicant

Vs.

Union of India & others

Respondents.

Coram: Hon'ble Mr.Justice K. Madhava Reddy, Chairman
Hon'ble Mr. Kaushal Kumar, Member.

For the Applicant

--- Applicant in person.

For the Respondents

--- None.

(Judgement of the Bench delivered by Hon'ble
Mr.Justice K. Madhava Reddy, Chairman)

The applicant who was working as a Divisional Accountant in 'D' Division of the Central Public Works Department, New Delhi being aggrieved by the order of removal from service dated 16.7.1986 on certain charges preferred an appeal on 13.8.1986 to the Financial Adviser, Ministry of Urban Development, New Delhi under Rule 23 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965. He had attacked the order of removal from service on various grounds including the grounds that the inquiry was vitiated by several irregularities, the evidence was not properly appreciated, that the penalty imposed was discriminatory and that it was out of all proportion to the charges levelled against him. Although it is now over a year, that appeal has not been disposed of. The applicant was only intimated that it has been referred to the Central Vigilance Commission. Having waited for more than 6 months, he has moved this Tribunal.



2. The Appellate Authority was bound to consider every ground of appeal and dispose of the same on merits expeditiously. The applicant is out of service for the last nearly two years. In the circumstances, we direct the Appellate Authority to dispose of the appeal within three months from today.

3. The application is accordingly allowed as indicated above.



(KAUSHAL KUMAR)
MEMBER



(K. MADHAVA REDDY)
CHAIRMAN

15.2.1988